

M/c. G.A.R. Dora
V. Narasimha

CAT / J / II

(A)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK


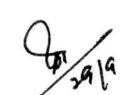
M/s D.N. Mishra
S.K. Panda

O.A./T.A./R.A.No. 59 1995

K. L. Rao and another Applicant (s)

Versus

Union of India Respondent (s)

Sr. No.	Date	Order with Signature
1	29-9-95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"> Registrar</p> <p>The petitioners are permitted to file joint application. Thus the M.A. No.685 of 1995 is disposed of.</p> <p>Admit.Issue notice to the Respondents. Counter-affidavit shall be filed within four weeks.</p> <p style="text-align: center;"> MEMBER (ADMN.)</p> <p><u>2.ORDER DT.18.6.2001.</u></p> <p>Heard Mr. G. A. R. Dora, learned counsel for the applicant and Mr. D. N. Mishra, learned Standing Counsel for the Respondents.</p> <p>Two applicants, who are retrenched casual workers, prayed for their re-engagement on various grounds. Applicants as casual labourers served under the Railways at Visakhapatnam. Their Grievance is that inspite of a policy decision in letter dt.22.10.80 that the senior casual labourers should be</p>

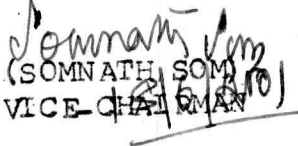

J.O. of 28/9/95
is filed.
h
28.09.95

In this application
up to 19, the applicants
pray for appointment
on casual basis.
for Registrar.

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28.09.95
D.N. Mishra
28.09.95

Registrar
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For admission.
28/9
Bench

2 (A) OA-597/95

Serial No. of Order	Date of Order	Order with Signature	
		<p>re-engaged first their cases have not been considered and freshers have been engaged as casual labourers. In spite of repeated representation under Annexure-A/6, the Railways at Waltair Division have not taken any action.</p> <p>After going through the pleadings, we are of the view that this Bench lacks territorial jurisdiction to decide this case on merits. Applicants admittedly are resident of Visakhapatnam and are retrenched casual employees of the Waltair Division. The cause of action also arises there. Under Rule-6 of the CAT(Procedure) Rules, 1987 this Bench lacks jurisdiction. The application is accordingly dismissed for want of jurisdiction. No costs.</p> <p>  (SOMNATH SOM) VICE-CHAIRMAN </p> <p>KNM/CM.</p> <p>  (G. NARASIMHAM) MEMBER (JUDICIAL) </p>	<p>Nota tall Dispts may be sent up 19/12/95 per</p> <p>BM 6/1/95</p> <p>SO(8)</p> <p>For hearing Required not filed</p> <p>BM 5/6 Bench</p> <p>Free copy of the order dt-18.6.01 given to the both counsel.</p> <p>BM 2/6</p> <p>BM 2/6</p> <p>S-O</p>